

CA No.18/19
CNR No. DLCT11-001888-2019
Ram Niwas Goel & Ors. vs The State

Matter is taken up today for physical hearing in the court in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge cum Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of physical hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927- 11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

28.9.2020

Present: Sh. Dipanshu Gaba, proxy counsel for Sh. Rohit Naagpal, learned counsel for appellants.
Sh. Manish Rawat, learned Addl. PP for the State.

As per duty roster, today this case was listed for physical hearing. However, the case file was left at the residential address of the undersigned.

Matter be listed on **12.10.2020 at 11.00 am**. In case, the date happens to be the date of physical hearing of the court, then the matter will be taken up in the court itself, otherwise, through VC, as the case may be.



A handwritten signature in blue ink, appearing to read 'Ajay' followed by a flourish, with the date '28.09.2020' written below it.

(AJAY KUMAR KUHAR)
**Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 28.9.2020 (SR)**

DL-00036

CA No.19/19
CNR No. DLCT11-001902-2019
Balbir Singh vs The State

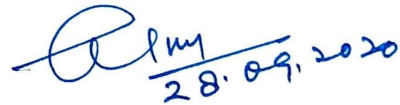
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28.9.2020

Present: Sh. Dipanshu Gaba, proxy counsel for Sh. Rajesh Babbar, learned counsel for appellants.
Sh. Manish Rawat, learned Addl. PP for the State.

As per duty roster, today this case was listed for physical hearing. However, the case file was left at the residential address of the undersigned.

Matter be listed on **12.10.2020 at 11.00 am**. In case, the date happens to be the date of physical hearing of the court, then the matter will be taken up in the court itself, otherwise, through VC, as the case may be.



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(AJAY KUMAR KUHAR)
**Additional Sessions Judge/
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28.9.2020

Present:

Sh. N. K. Matta, learned SPP for DoE with Sh. Anup Singh Rauthan, Dy. Director, DoE.

A-1 Virbhadra Singh and A-2 Ms. Pratibha Singh are under exemption vide order dated 17.5.2018 till conclusion of arguments on Charge.

Ms. Taranuam Cheema and Sh. Akshay Nagaranjan, learned counsels for A-1 Virbhadra Singh through VC.

Sh. Harsh Bora, learned counsel for A-2 Ms. Pratibha Singh through VC.

A-3 Anand Chauhan is absent.

Sh. Nikhil Ahuja, learned counsel for A-3 Anand Chauhan for through VC.

A-4 Chunni Lal Chauhan is absent.

Sh. Nikhil Ahuja, learned proxy counsel for Sh. Kushdeep Gaur, learned counsel for A-4 Chunni Lal Chauhan through VC.

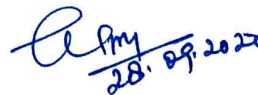
A-5 Prem Raj and A-6 Lawan Kumar Roach are absent.

Ms. Sima Gulati and Ms. Revati Gulati, learned counsels for A-5 Prem Raj and A-6 Lawan Kumar Roach through VC.

A-7 Vakamullah Chandershekar on bail in person with learned counsel Sh. Naveen Malhotra present physically in the court.

A-8 Ram Prakash Bhatia through VC with learned counsel Sh. Karan Kapur through VC.

A-9 Vikramaditya Singh through VC with learned counsels


28.09.2020

Sh. Arshdeep Singh and Sh. Akshat Gupta through VC.

Today, the case was listed for physical hearing for arguments on behalf of A-7 on the request of Sh. Naveen Malhotra, learned counsel for A-7. Other accused had expressed their reservation about physical appearance in the court today.

Since, the arguments was to be adduced only by learned counsel for A-7, other accused were given the liberty either to appear physically in the court or to mark their presence through VC.

Apart from A-7, who is physically present with learned counsel Sh. Naveen Malhotra in the court, other accused have marked their presence in person or through their counsel through VC.

Today, I have heard the arguments of Sh. Naveen Malhotra, learned counsel for A-7 who has completed his arguments.

Sh. Arshdeep Singh, learned counsel for A-9 has submitted that although he had filed written submissions, he would like to adduce oral arguments. Learned counsel for A-3 has also sought liberty to adduce arguments. Same is the request by learned counsel for A-5 & A-6.

Matter be now listed on **09.10.2020 at 11.00 am** for arguments on behalf of A-3, A-5 & A-6. In case the date happens to be the day of physical hearing of the court, then the matter will be taken up in the court itself, otherwise, through VC, as the case may be.



(AJAY KUMAR KUHAR)
**Additional Sessions Judge/
Special Judge (PC Act)**
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 28.9.2020 (SR)

Ct. Case No.8/2020
ECIR. No.07/HIU/2017
DoE vs Palaniappan Chidambaram @ P. Chidambaram & Ors.

Matter is taken up today for physical hearing in the court in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge cum Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of physical hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

28.9.2020

Present: Sh. N. K. Matta, Learned SPP for DoE with
Sh. Mahesh Gupta, Dy. Director, DoE.

Complaint in physical form has been filed as per protocol of physical filing.

The documents have not been filed by the complainant so far. It is stated that the record is voluminous.

The complainant shall file the documents with the Ahlmad on the date of his duty as per roster in the month of October, 2020. The documents shall be filed by following the protocol of physical filing in the court.

The matter be now listed for hearing on **22.10.2020 at 10.30 am**. In case the date happens to be the day of physical hearing of the court, the matter will be taken up in the court itself, otherwise, through VC, as the case may be.


28.09.2020

(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 28.9.2020 (SR)

DL-00036

CC No.22/2011
CBI vs Suresh Kalmadi & Ors.

28.9.2020

Present: None.

File received by way of transfer from the court of Sh. Arvind Kumar, Ld. Special Judge, CBI-10, Rouse Avenue Courts, New Delhi.

Vide order No.14803-14837/Cases Transfer/CBI/RADC/Gaz./2020 dated 24.09.2020, received on 25.09.2020, learned District Judge has withdrawn the present case from the court of Sh. Arvind Kumar, Ld. Special Judge, CBI-10, Rouse Avenue Courts, New Delhi and transferred in the court of undersigned. Be checked and registered.

Put up on the date already fixed i.e. **28.10.2020**. In case, the date happens to be day of physical hearing of the court, the matter will be taken up in the court itself, otherwise, through VC, as the case may be.



28.09.2020

(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 28.9.2020 (SR)